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Title: Request to the Central government to release due amounts under GST Compensation to the state of Tamil Nadu.

माननीय अध्यक्ष: अब शून्य काल शुरू होता है ।

पहले श्री टी.आर. बालू जी, फिर उसके बाद आप बोलेंगे । सबको मौका देंगे ।

श्री टी.आर. बालू जी बोलिए ।

...(व्यवधान)

SHRI T. R. BAALU (SRIPERUMBUDUR): Sir, the Government of India is legally mandated to compensate, year-on-year, any State deprived of 14 per cent growth rate. Last month, in November, the Finance Ministers of many States, namely, Delhi, Punjab, Madhya Pradesh, Rajasthan, Chhattisgarh, West Bengal, Kerala and Puducherry, had met the hon. Union Finance Minister and demanded their rightful share of GST compensation. That compensation has to be distributed every two months to the States. But, of course, the money has not yet been distributed to the States. My State, the State of Tamil Nadu, has not been represented by its Finance Minister or any Minister but at the same time, the Leader of the Opposition in Tamil Nadu, Dr. M.K. Stalin is vociferously appealed the Government of India to see that the GST compensation is extended forthwith to Tamil Nadu. Tamil Nadu is really at a severe cash crunch. Sir, there is a debt trap of Rs.3.9 lakh crore. They do not know what is happening there. At the same time, the State Government has to look to the Government of India for each and everything, to even open their mouth for their own demands.

Sir, the State of Tamil Nadu is reeling under a cash crunch. It is in a debt trap. Through you, I humbly request the Finance Minister to kindly release the due amount to the State of Tamil Nadu without fail. Thank you.

माननीय अध्यक्ष : श्री कुलदीप राय शर्मा, एडवोकेट ए.एम. आरिफ, श्री एन. के. प्रेमचन्द्रन, श्रीमती कनिमोझी करुणानिधि और श्रीमती सुप्रिया सदानंद सुले को श्री टी.आर. बालू द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।